

MA- 600/2017

DARRYL B. PEREIRA
B.Com, LL.B.
Advocate High Court

Off : c/o Pereira & Associates,
Flat no. 604, 6th Flr, Pooja Apts
Behind Parsi Agiary,
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BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.R-No-1
I&B Code Sec9

COMPANY APPLICATION (MAIN) NO 1449 OF 2017

Kalpesh Khushaldas Goradia

.... Applicant/Operational Creditor

V/s

Madhu Tex Industries Limited

....Respondent/Corporate Debtor

To,
The Registrar
National Company Law Tribunal,
Mumbai Bench, Mumbai.

Dear Sir,

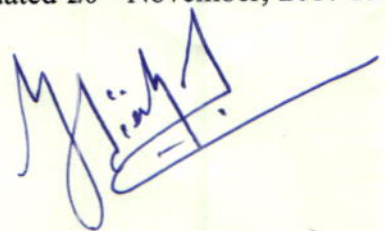
On 20th November 2017 the aforesaid matter was mutually settled and a hand-written Memo Of Settlement was executed between the respective parties and filed in Court which was taken on record with the understanding that the Operational Creditor will file Application for Withdrawal of matter the next day.

Accordingly, the Operational Creditor hereby makes this Memo for Withdrawal of the aforesaid matter. Please find enclosed Demand draft no. 637273 dated 20th November, 2017 for Rs.1,000/- as per rules.

Mumbai dated 21st Day of November 2017.



D. B. Pereira
Advocate for Operational Creditor



Kalpesh. K. Goradia
Operational Creditor

N.C.L.T., R & I, Mumbai	
Diary No.	21892
Diary Date	21.11.17
D.D. No.	637273
D.D. Date	20.11.17
Bank's Name	Bank of Maharashtra
For Rs.	1,000/-
Demand Draft Removed	21.11.17
Sign. of Counter clerk	SS.

राष्ट्रीय कम्पनी विधि अधिकरण NATIONAL COMPANY LAW TRIBUNAL मुंबई न्यायपीठ / MUMBAI BENCH
21 NOV 2017 SP
डायरी नं. / Diary No. 21892
क. पीटीशन अप्लिकेशन CO. PETITION APPLICATION NG
12.30 PM

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MUMBAI BENCH, MUMBAI

COMPANY APPLICATION (MAIN) NO 1449 OF 2017

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.... Applicant/Operational Creditor

V/s

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....Respondent/Corporate Debtor

To,
The Registrar
National Company Law Tribunal,
Mumbai Bench, Mumbai.

Sir,

The aforesaid matter was listed on 20th November 2017 for hearing when parties mutually settled the matter and filed a hand-written Memo Of Settlement which was executed between the respective parties and filed in Court.

As per the Memo of Settlement dated 20th November, 2017, the Operational Creditor is making this Memo of Withdrawal of the aforesaid matter with liberty to move this Hon'ble Forum in the event the cheque gets dishonored as per the terms.

Mumbai dated this 21st day of November, 2017



D. B. Pereira
Advocate for Operational Creditor



Kalpesh. K. Goradia
Operational Creditor

